

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application (COD) No.75676 of 2019
&
Excise Appeal No.78708 of 2018**

(Arising out of Order-in-Original No.08/Denovo-02/COMM/CE/SLG/18-19 dated 17.07.2018 passed by Commr. (Appeal I) of CGST & Excise, Siliguri)

M/s Prakash Distillery & Chemicals Co. Pvt. Ltd.

4th Floor, Hotel Prakash Building, Hill Cart Road, Siliguri-734001.

Appellant

VERSUS

Commissioner of CGST & Excise, Siliguri

Central Revenue Building, Haren Mukherjee Road, Hakimpura, Siliguri-734001

Respondent

Appearance:

None for the Appellant

Shri A.K.Biswas, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

Misc.Order No.75018/2021

FINAL ORDER NO...75066/2021

DATE OF E-HEARING : 08.03.2021

DATE OF DECISION : 08.03.2021

PER P.K.CHOUDHARY :

In view of the reasons as explained in the Miscellaneous Application, the delay in filing the appeal before the Tribunal is condoned. Miscellaneous Application (COD) is thus allowed.

2. However, the appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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